

Listed on : 10.08.2015

Court No. :

Item :

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO. 13088 OF 2015

(Application for permission to file special leave petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2015

Shashi Gupta

...Petitioner(s)

VERSUS

State of Uttar Pradesh & Anr.

... Respondent(s)

OFFICE REPORT

The matter above mentioned alongwith application for permission to file special leave petition has been filed by Mr. Apoorv Kurup, Advocate on behalf of Petitioner against the Judgment and Order dated 25th February, 2015 of the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, Uttar Pradesh in Criminal Appeal No. 1150/2011.

It is submitted that there is a delay of 8 days in re-filing the Special Leave Petition and counsel for the petitioner has filed an application for condonation of delay in re-filing the same.

It is further submitted that Counsel for the Petitioner has not filed copies of exhibits as mentioned in Impugned Order as per defect raised by the Registry. In this regard Counsel has filed a letter dated 6th August, 2015 which is included in SLP Paper Books at page no. 645.

It is lastly submitted that instant matter is tagged with SLP (Crl.) No. 6269 of 2015 as both are arising out of same Judgment, hence listed together.

The application for permission to file special leave petition above mentioned is listed before the Hon'ble Court with

this office report.

DATED this the 8th day of August, 2015.

COPY TO: Mr. Aorv Kurup, Advocate
103, New Lawyer's Chambers, S.C.I., N.D.

ASSISTANT REGISTRAR

c4/dk

ASSISTANT REGISTRAR